

REGISTRAR COURT. 2

SECTION IV-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MR. SANJAY PARIHAR

Petition(s) for Special Leave to Appeal (C) No(s). 21341/2012

COMMISSIONER OF INCOME TAX & ANR.

Petitioner(s)

VERSUS

M/S DSL SOFTWARE LTD.NOW M/S DEUTSCHE SOTWARE LTD. Respondent(s)

WITH

SLP (C) No. 8382/2013 (IV-A)

SLP (C) No. 17053/2013 (IV-A)

SLP (C) No. 9144/2014 (IV-A)

SLP (C) No. 17223/2016 (IX)

SLP (C) No. 12098/2016 (IX)

SLP (C) No. 32565/2015 (IV-A)

SLP (C) No. 22405/2015 (IV-A)

SLP (C) No. 22411/2015 (IV-A)

SLP (C) No. 27942/2012 (IV-A)

SLP (C) No. 5376/2013 (IV-A)

SLP (C) No. 5375/2013 (IV-A)

Date : 24-10-2017 This petition was called on for hearing today.

For Petitioner(s) Mr. A.K. Kaul, Adv.
Ms. Anil Katiyar, AOR

For Respondent(s)
Mr. V. Balachandran, AOR
Ms. Anil Katiyar, AOR

Mr. Udit Naresh, Adv.
Ms. Kavita Jha, AOR

Ms. Arunima Kedia, Adv.
Ms./Mr. Pritha Srikumar, AOR

Ms. Yugandhara Pawar Jha, Adv.

Mr. Pivush Bhardwaj, Adv.
Mr. Kunal Verma, AOR

UPON hearing the counsel the Court made the following
O R D E R

SLP(C) No. 17223/2016

The matter has already been directed to be listed before the Hon'ble Court. Therefore, no further orders are required to be passed in it.

SLP(C) Nos. 27942/2012, 22405, 22411 and 32565/2015

The office report is that the sole respondent has already filed the counter affidavit. Viewed thus, the matters shall be processed for listing before the Hon'ble Court under the rules.

SLP(C) Nos. 12098/2016 and 21341/2012

Ld. Counsel for the sole respondent has failed to file the counter affidavit within the period stipulated under the rules.

However, Ld. Counsel for the sole respondent in SLP(C) No. 12098/2016 seeks time to file the counter affidavit. In the interest of justice, four weeks, as last and final opportunity is given to file the same. After expiry of four weeks, list the matters before the Hon'ble Court, under the rules.

SLP(C) Nos. 5375,5376,8382 and 17053/2013

Ld. Counsel for the sole respondent earlier stated that he does not wish to file the counter affidavit. Viewed thus, the matters shall be processed for listing before the Hon'ble Court under the rules.

SLP(C) No. 9144/2014

Ld. Counsel for the sole respondent has failed to file the counter affidavit within the period stipulated under the rules.

Sole respondent appears to be common respondent as incorporated in SLP(C) No. 21341/2012 and in that SLP his name has

been amended by the Petitioner.

Ld.Counsel for the petitioner shall within a period of two weeks file an Application for amendment of cause title in this matter also.

List again on 5.12.2017.

SANJAY PARIHAR
Registrar

MG